

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 12th December, 1978.

NOTIFICATION  
INCOME TAX

NO.2607(F.NO.404/101/78-ITCC): In pursuance of sub-clause (iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of the the Notification of the Government of India in the Department of Revenue and Banking No.1835(F.NO.404/151/77-ITCC) dated 27.6.1977 the Central Government hereby authorises Shri BANI SINGH being a gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri BANI SINGH takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

of India Press,

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- Central Cell DI(R&P), New Delhi(2 copies) for issue & distribution.
- Guard File.

Sd/-  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

APPROVED FOR ISSUE

No. CC/ITCC/2504/634/RSP/78.

*Hardev Sharma*  
(ASSISTANT DIRECTOR(R&P)).

\* SEARMA \*

The Manager  
Government  
NEW DELHI